

**CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 101/10/2019O.A./260/662/2019GOPAL CHANDRA RATH

-V/S-

INDIAN COUNCIL OF AGRICULTURAL RESEARCHITEM NO:13FOR APPLICANTS(S) Adv.
:Mr. A. Mishra

FOR RESPONDENTS(S) Adv.:Mr. S.B. Jena

Notes of The Registry	Order of The Tribunal
	Heard learned counsels for applicant and respondents. Applicant's grievance in this O.A. is that although he has been on a contractual appointment vide order at A/2, it is extendable by six months and accordingly, his tenure has been extended till 30.9.2019. But now, the respondents instead of extending his tenure further have decided to replace his service through service provider and offered him engagement. Applicant wants to continue to work under the respondents directly without being engaged through the service provider so that his job security will be ensured. Learned counsel for the respondents on the other hand submitted that the applicant will not be put to any difficulty even if he is engaged through the service provider. In view of the above submissions, without entering into the merit of the matter and taking into account of the fact that no rule has been cited to show that the respondents cannot induct any service provider, the O.A. is disposed of at this stage with liberty to the applicant to submit a representation to Respondent No.2/competent authority stating his difficulties as mentioned in the O.A. within one week from the date of receipt of copy of this order and if any such representation is received within the time as stipulated, Respondent No.2/competent authority shall

consider and dispose of the same by passing a speaking order, copy of of which is to be communicated to the applicant within two months from the date of receipt of representation. No costs.

Free copy of this order be made over to learned counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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